

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
UNIPLATFORM TECH PRIVATE LIMITED**

Relevant Particulars	
1. Name of the Corporate Person	Uniplatform Tech Private Limited
2. Date of Incorporation of Corporate Person	1st March, 2016
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Delhi
4. Corporate Identity Number/Limited Liability Identity Number of corporate person	U74999DL2016PTC291948
5. Address of the registered office and principal office (if any) of Corporate Person	Regd. Office: G-41, Ground Floor West Patel Nagar, New Delhi-110008 Corporate Office: 12, Sant Nagar, East of Kailash, New Delhi-110065
6. Liquidation Commencement date of Corporate Person	25th April, 2022
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name – Mohd Nazim Khan Address – G-41, Ground Floor, West Patel Nagar New Delhi-110008 Email address: nazim@mnkassociates.com Tel: +91-11- 45095230 Registration No. IBBI/PA-Q02/IP-N00076/2017-18/10207
8. Last date for submission of claims	25th May 2022

Notice is hereby given that Uniplatform Tech Private Limited has commenced voluntary liquidation on 25th April 2022.

The stakeholders of Uniplatform Tech Private Limited are hereby called upon to submit a proof of their claims on or before 25th May 2022 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th April 2022
Place: New Delhi

Sd/-
Mohd Nazim Khan
Liquidator



बड़ौदा यू.पी. बैंक
Baroda U.P. Bank

Regional Office, Baldeo Niwas Compound, Reedganj, Faizabad-224001
Phone No.: 05278 244032 Fax No.: 05278 241706

Public Auction/ Sale Notice
(for Immovable Properties)

Public Auction/Sale Notice For Immovable Assets

Auction Notice u/s 13 (4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) read with Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorized Officer of the Baroda U.P. Bank u/s 13(2) of the above said SARFAESI Act, 2002 and in exercise of the powers conferred u/s 13(2) of the said Act read with Rule 3 issued a Demand Notice calling upon the Borrower(s) and to Guarantor(s)/Mortgagor(s) to repay the amount in terms of the said notice within 60 days from the date of the said notice. And whereas the Borrower(s)/Guarantor(s)/Mortgagor(s) having failed to repay the amount and hence, the undersigned, in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules has taken over the possession of the property/properties (hereinafter referred as the said properties). And whereas the undersigned in exercise of the powers conferred u/s 13(4)(a) of the SARFAESI Act, 2002 proposes to realize the bank's dues by Sale of the said properties.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditors, the constructive Possession of which has been taken by the Authorised Officer of Baroda U.P. Bank, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATSOEVER THERE IS" basis on the date as mentioned in the table herein below, for recovery of dues mentioned. Notice is also hereby given to the public in general and in particular to the Borrower(s)/Guarantor(s)/Mortgagor(s) that the Authorised Officer has decided to invite BID/tenders/quotations for the Immovable properties mentioned below under SARFAESI Act 2002. So, the interested persons/Bidders are invited to submit their BID, by fulfilling all terms & conditions mentioned below, in a sealed envelope on or before 27.05.2022 at Baroda U.P. Bank, Regional Office, Baldeo Niwas Compound, Reedganj, Faizabad, BID will be opened on 30.05.2022.

Sl. No	Name of Borrowers/ Mortgagors	Details of Property/ Name of the Owner	Demand Notice Date/ Possession Date/ Possession Type	Due amount (Rs.)	Reserve Price (INR) EMD
Branch: RBN Gosaiganj, Mob.: 7839884357					
1.	Mr. Pawan Kumar Prajapati S/o Mr. Khaderu Prajapati	Equitable mortgage of Property/land Plot No. 279, Sale deed No. 3832, date.19.09.2005, Area- 412.5 Sq.Ft. Situated at Village- Ankarpur, Mohalla-Katara, Pargana-Amsin, Tehsil-Sadar, Distt.-Ayodhya. Owner- Smt. Subhawati Devi W/o Mr. Khaderu Prajapati Boundaries: (As per deed) East: Boundary of Post Office, West: Kharanja & House of Baksullah onward, North: House of Amar Nath, South: House of Jeevan Lal	30.09.2021 17.12.2021 Symbolic Possession	Rs. 5,19,130/- +Unapplied Interest from 13.09.2021 & other expenses (Less the amount deposited after demand notice)	12,96,000.00 1,29,600.00
Branch: Katkanoorpur Kala, Mob.: 7839884313					
2.	M/s Manas Industries Prop Mr.Amar Shukla	Equitable mortgage of Property/land Plot No. 3187, Sale deed No. 2424/2012, Date 06.09.2012, Area: 2070 Sqft situated at Village- Bhiyawan, Post- Raifganj, Pargana- Surhurpur, Tehsil- Jalaipur, Distt.-Ambedkar Nagar Owner- Shri. Ram Naval S/o Shri Shri Nath, Legal Heirs: Mr. Amar Shukla S/o Dayaram Shukla Boundaries: (As per deed) East: Plot of Ram Naval, West: Plot of Surya Narayan, North: Plot of Surya Narayan, South: Chak Road.	15.11.2021 20.01.2022 Symbolic Possession	Rs. 7,68,333/- +Unapplied Interest from 31.01.2021 & other expenses (Less the amount deposited after demand notice)	19,10,800.00 1,91,080.00
Branch: Mumtaz Nagar, Mob.: 7839884339					
3.	M/s Raj Food Products Prop. Mr. Raj Karan	Equitable mortgage of Property/land Plot No. 336, Sale deed No. 1463/12, date.31.08.2012, Area- 560 Sq.Ft. Situated at Village- Gauhaniya, Pargana-Mangali, Tehsil-Sohawal, Distt.-Ayodhya. Owner - Mrs. Phoolmati W/o Mr. Jag Prasad Boundaries: (As per deed) East: Plot of Satya Narayan, West: House of Seller, North: Khet of Seller, South: Road Sohawal to Masaudha	15.09.2021 16.12.2021 Symbolic Possession	Rs. 1,62,980/- +Unapplied Interest from 31.07.2021 & other expenses (Less the amount deposited after demand notice)	2,82,600.00 28,260.00
Branch: Naseerpur, Mob.: 7839884342					
4.	M/s Sujit Kumar Prop Mr. Sujit Kumar	Equitable mortgage of Property/land Plot No. 348, Sale deed No. 3069/1994, date.25.11.1994, Area-0.054 Hect. Situated at Village-Gopipur, Post- Subhakarpur, Pargana-Akbarpur, Tehsil-Bhiti, Distt.-Ambedkarnagar Owner- Sh. Ram Janki S/o Sh. Mata Badal Boundaries: (As per deed) East: Plot of Kauleshar, West: Chak road, North: Plot of Radheshyam, South: Plot of Malhu	18.09.2021 16.12.2021 Symbolic Possession	Rs. 5,16,645.31 +Unapplied Interest from 31.03.2021 & other expenses (Less the amount deposited after demand notice)	21,47,950.00 2,14,795.00

Contact No.: 9991259049

Terms & Conditions of Sale- 1. Interested Bidders have to submit their BID in sealed envelopes (Clear & Readable BID Serial number & Date of publication should be mentioned over the envelope). 2. Bidders have to submit/attach 10% of Reserve price as earnest money deposit in form of DD/Bankers' cheque favoring "Authorised Officer, Baroda U.P. Bank" & payable at Faizabad, in advance along with the BID. The Highest BID value (should not be less than the Reserve price) will be considered as successful Bidder & rest EMD of unsuccessful Bidder will be refunded without interest within a week. 3. Successful Bidder will have to deposit 15% of the Bid amount (excluding EMD) on the same day in form of DD/Bankers' Cheque and rest amount will have to be paid strictly within 15 days of confirmation of the sale, if he fails to do so, the amounts previously deposited by him will be forfeited. 4. Authorised Officer reserves the right to accept/reject/cancel/suspend any BID/Highest one without intimation about any reason or prior notice. 5. Authorised Officer reserves the right to extend the date of Sale/Auction. 5. Authorised Officer would not be held liable for any type of charges /lien/encumbrances/taxes/ Govt. dues and other party claims & dues. 6. Property would not be sold an amount less than the Reserve Price. The successful Bidder will have to entertain all stamp duties & registration Fee at self. 7. If it found that two or more bidders have the same Bid Amount, the Authorised officer reserves the right to invite fresh Bid among them. 8. BID/Sale will be subject to confirmation by Bank. Properties will be sold on "As is where is", "As is what is" and "whatever there is" basis. 9. If any Borrowers/ Guarantor repay full dues to the bank before the Auction then the Auction will be deferred. **Thus Borrowers/ Guarantors have chances to release the secured assets before the auction subject to he repays the full amount & charges due to the Bank under sub section (8) of Sec 13 of Security Interest Enforcement Rules, 2002 (By the Security Interest (Enforcement) Amendment Rules, 2002).** 10. This is the sole responsibility of the Bidders to be satisfied & confirmed about the properties. They can visit/inspect the properties by seeking time from the respective branches at any working day from 2.00 pm to 5.00 pm. 11. Notice is hereby given to the public in general and in particular to the Borrower(s)/Guarantor(s)/Mortgagor(s). 12. For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website, i.e. <https://www.barodaupbank.in/sarfaesinotice>.

30 Days notice to Sale under SARFAESI Act 2002

Notice is hereby given to Borrower(s)/Guarantor(s)/Mortgagors to repay all due amounts mentioned above to the Bank before the Auction, if they fail to do so the mortgaged property would be sold out on the date mentioned and if any dues are left, will be recovered from them with due interest, charges & expenses.

Date : 28.04.2022 Place: Ayodhya Authorized Officer : Baroda UP Bank, Faizabad/ Ayodhya



बड़ौदा यू.पी. बैंक
Baroda U.P. Bank

POSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of the Bank of Baroda, Sector-63, Noida Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under Section 13 (12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 24.01.2022 calling upon the borrower Mr. Anand Mishra S/o Gopal Kant Mishra residing at Address: Flat No. 39/16, Pocket 7, Janta Flats, Sector-63, Noida, Distt.-G.B.Nagar, UP-201301 to repay the amount mentioned in the notice being Rs.10,30,365.40 (Rupees Ten Lacs Thirty Thousand Three Hundred Sixty Five and Paise Forty Only) + Interests + other bank dues as on 31.10.2021 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of the payment within 60 days from the date of the receipt of notice. The Borrower/ Guarantor having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor and the public in general that the undersigned has taken possession of the properties/ assets described herein below in exercise of powers conferred on him under Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 25th day of April, 2022. The Borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the said Property/ assets and any dealings with the property/ assets will be subject to the charge of the Bank of Baroda, Sector 63, Noida Branch for an amount of Rs. 10,30,365.40 DR (Rupees Ten Lacs Thirty Thousand Three Hundred Sixty Five and Paise Forty Only) + Interests + other bank dues as on 31.10.2021 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of the payment.

The borrower's attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Equitable Mortgage of Flat No. 16, Second Floor, Block-39, Pocket-07, Sector-82, Noida, Distt.-G. B. Nagar, U.P.-201301

North-East: Park at second floor South-West: Flat Nos. 17/39
North-West: Open space at second floor South-East: Corridor and Flat Nos. 19/39
Date: 25.04.2022
Place: NOIDA, U.P. Authorized Officer, Bank of Baroda

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF UNIPLATFORM TECH PRIVATE LIMITED

Relevant Particulars	
1. Name of the Corporate Person	Uniplatform Tech Private Limited
2. Date of Incorporation of Corporate Person	1st March, 2016
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Delhi
4. Corporate Identity Number/Limited Liability Identity Number of corporate person	U74999DL2016PTC291948
5. Address of the registered office and principal office (if any) of Corporate Person	Regd. Office: G-41, Ground Floor West Patel Nagar, New Delhi-110008 Corporate Office: 12, Sant Nagar, East of Kailash, New Delhi-110065
6. Liquidation Commencement date of Corporate Person	25th April, 2022
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name - Mohd Nazim Khan Address - G-41, Ground Floor, West Patel Nagar, New Delhi-110008 Email address: nrmkassociates.com Tel: +91-11-45095230 Registration No. IBBI/PA-002/IP-00076/2017-18/10207
8. Last date for submission of claims	25th May 2022

Notice is hereby given that Uniplatform Tech Private Limited has commenced voluntary liquidation on 25th April 2022. The stakeholders of Uniplatform Tech Private Limited are hereby called upon to submit a proof of their claims on or before 25th May 2022 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mohd Nazim Khan
Liquidator

Date: 27th April 2022
Place: New Delhi

SALE NOTICE
SHRI LAKSHMI COTSYN LIMITED (In Liquidation)
Liquidator : Mr. Rohit Sehgal

Registered Office: 19/X-1 Krishnapuram Kanpur Uttar Pradesh - 208007
Email ID: iamrs101@gmail.com; Contact No.: +91 7011568767 (Mr. Rahul Nagar)
Escalation: If the query is not responded on the phone number given above then Text or Whatsapp message can be sent to +91-9811363220

E-AUCTION
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 23rd May, 2022 at 3:00 pm IST to 5:00 pm IST
(With unlimited extension of 5 minutes each)
Last Date to deposit EMD and Documents: 18th May, 2022 by 5:00 pm IST

Block	Assets	Reserve Price (In Rs.)	EMD Amount (In Rs.)	Incremental Value (In Rs.)
A	Sale of units of the Corporate Debtor as a going concern; 1. Abhaypur Unit 2. Rewari Bujurg Unit	144.15 Crores	14.50 Crores	1.00 Crore
B	Abhaypur Unit on a Standalone basis	89.60 Crores	9.00 Crores	50.00 Lacs
C	Abhaypur Unit - Land & Building.	44.30 Crores	4.40 Crores	25.00 Lacs
D	Abhaypur Unit - Plant & Machinery, Vehicles and other assets (Excluding Land and Building)	51.75 Crores	5.20 Crores	25.00 Lacs
E	Rewari Bujurg Unit on a Standalone basis	59.15 Crores	6.00 Crores	50.00 Lacs
F	Rewari Bujurg Unit - Land & Building.	24.10 Crores	2.40 Crores	25.00 Lacs
G	Rewari Bujurg Unit - Plant & Machinery and other assets (Excluding Land and Building)	39.20 Crores	4.00 Crores	25.00 Lacs
H	Malwan - Denim Unit - Land & Building (Including Land & Building of Residential Area)	41.50 Crores	4.15 Crores	25.00 Lacs

Terms and Condition of the E-auction are as under

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S E-procurement Technologies Limited (Auction Tiger).
- THE COMPLETE AND DETAILED INFORMATION ABOUT THE ASSETS OF THE COMPANY ARE AVAILABLE IN THE "E-AUCTION PROCESS DOCUMENT" AS ANNEXURE-IV TO THE DOCUMENT, WHICH IS AVAILABLE ON THE WEBSITES <https://inclusion.auctiontiger.net> and <https://www.shrilakshmicotyn.com>. This SALE NOTICE MUST BE READ ALONG WITH THE "E-AUCTION PROCESS DOCUMENT" TO GET THE COMPLETE INFORMATION.
- The Complete E-Auction process document containing details of the Assets, online E-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on websites <https://inclusion.auctiontiger.net> and <http://www.shrilakshmicotyn.com>. Contact: Mr. Ramprasad at +91-6351896834 / 079-61205086 & 6351896834 ramprasad@auctiontiger.net / rnehga@gmail.com (support@auctiontiger.net). (Ongoing to the link <https://inclusion.auctiontiger.net>) interested bidders will have to search for the mentioned company by using either one of the two options, (i) Company's name (Shri Lakshmi Cotsyn Limited), or by (ii) State and property location.
- In case there is at least one Eligible Bidder for Block A, the e-auction of all other Blocks (from B to H) will stand cancelled;
- In case there is at least one Eligible Bidder for Block B, the e-auction of Blocks (C & D) will stand cancelled;
- In case there is at least one Eligible Bidder for Block E, the e-auction of Blocks (F & G) will stand cancelled;
- In case there is no Eligible Bidder for Block D, the e-auction of Block C will stand cancelled.
- In case there is no Eligible Bidder for Block G, the e-auction of Block F will stand cancelled.
- In case, the bidding for any Block (as specified in 3(a) to 3(f)) is cancelled, then the eligible Bidders who have submitted their bid documents for such block(s) shall be informed about cancellation and all such Bidders shall have an option to revise their bid documents and the EMD and participate in the bidding for other available Blocks as the case may be, provided they confirm the same in writing within 2 (Two) days from the date of receipt of information about cancellation of bids from the Liquidator and pay the balance EMD, if any. However, no fresh bid / EMD for participation in Block A to Block H, shall be entertained after 18TH May 2022.
- The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting Mr. Rahul Nagar: 7011568767.
- The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NEFT/RTGS in the Account of "SHRI LAKSHMI COTSYN LIMITED IN LIQUIDATION", Account No.: 5020050452182, HDFC Bank Limited, Branch: The Peach Tree, C-Block, Sushant Lok I, Gurgaon 122002, IFSC Code: HDFC0002686, or through DD drawn on any Scheduled Bank in the name of SHRI LAKSHMI COTSYN LIMITED IN LIQUIDATION or give a Bank Guarantee for the EMD amount as per Format A or Format B as given in the Complete E-Auction process document.
- The intending bidder should submit the evidence for EMD Deposit or Bank Guarantee and Request Letter for participation in the E-Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, as per Annexure I (7) Bid Application Form as per Annexure II (8) Declaration by Bidder, as per Annexure III, the formats of these Annexures can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator or by E-mail, at the address given below before 5:00 PM of 18th May 2022. The Name of the Eligible Bidders will be determined by the Liquidator to participate in e-auction on the portal (<https://inclusion.auctiontiger.net>). The e-auction service provider (Auction tiger) will provide User id and password by email to eligible bidders.
- In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will be automatically extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (net below the reserve price) on closure of e-auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Liquidator.
- The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders, who have participated in the bidding process, shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder in accordance with terms specified under E-auction process document and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 30 days on issuance of the LOI by the Liquidator. Default in deposit of the balance amount by the Successful bidder within the time limit as mentioned in the LOI will entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder.
- The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the property on auction.
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.
- After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
- The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.
- E-auction date & Time: 23rd May, 2022 from 3.00 pm to 5.00 pm, (with unlimited extension of 5 minutes each)

Sd/-
Rohit Sehgal, Liquidator
Shri Lakshmi Cotsyn Limited-In Liquidation
IBBI Regn. No.: IBBI/PA-001/IP-000528/2017-2018/10953
Email ID: iamrs101@gmail.com, shrilakshmi@aaainsolvency.com; Contact No.: 7011568767 (Mr. Rahul Nagar)

Date : 28.04.2022
Place: Gurugram



बैंक ऑफ बड़ौदा
Bank of Baroda

POSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized officer of the Bank of Baroda, Sector 63, Noida Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under Section 13 (12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16.02.2022 calling upon the borrower Mr. Mahesh Kumar Soni S/o Shri Govind Ram Soni residing at Address: Flat No. 19A, Ground Floor, N.D.A Flat, Block -SK, Sector-122, Noida, Gautam Buddha Nagar, U.P.-201301, to repay the amount mentioned in the notice being Rs.9,14,144.58 (Rupees Nine Lacs Fourteen Thousand One Hundred Forty Four and Fifty Eight Paise Only) + Interests + other bank dues as on 16.02.2022 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of the payment within 60 days from the date of the receipt of notice. The Borrower/ Guarantor having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor and the public in general that the undersigned has taken possession of the properties/ assets described herein below in exercise of powers conferred on him under Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 25th Day of April, 2022. The Borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the said Property/ assets and any dealings with the property/ assets will be subject to the charge of the Bank of Baroda, Sector 63, Noida Branch for an amount of Rs.9,14,144.58 (Rupees Nine Lacs Fourteen Thousand One Hundred Forty Four and Paise Fifty Eight Only) + Interests + other bank dues as on 16.02.2022 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of the payment. The borrower's attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Flat No. 19A, Ground Floor, N.D.A Flat, Block -SK, Sector-122, Noida, Gautam Buddha Nagar, U.P.201301.

East: Corridor North: Toilet and Open Area Date: 25.04.2022 Place: NOIDA, U.P.

West: Service Lane Road South: Flat No.20A
Authorized Officer, Bank of Baroda



बैंक ऑफ बड़ौदा
Bank of Baroda

POSESSION NOTICE
(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized officer of the Bank of Baroda, Sector-63, Noida Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under Section 13 (12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16.02.2022 calling upon the borrower Mrs. Kavita Bhimwani W/o. Mr. Prahalad Bhimwani and Mr. Prahalad Bhimwani S/o. Shri Trith Das Bhimwani residing at Address: Flat No. 82-B, First Floor, Shramik Kunj, Block-S.K, Sector-66, Noida, Gautam Buddha Nagar, U.P.-201301, to repay the amount mentioned in the notice being Rs.5, 84,482.14 (Rupees Five Lacs Eighty Four Thousand Four Hundred Eighty Two and Paise Fourteen Only) + Interests + other bank dues as on 16.02.2022 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of the payment within 60 days from the date of the receipt of notice. The Borrower/ Guarantor having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor and the public in general that the undersigned has taken possession of the properties/ assets described herein below in exercise of powers conferred on him under Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 25th Day of April, 2022. The Borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the said Property/ assets and any dealings with the property/ assets will be subject to the charge of the Bank of Baroda, Sector 63, Noida Branch for an amount of Rs. 5,84,482.14 (Rupees Five Lacs Eighty Four Thousand Four Hundred Eighty Two and Paise Fourteen Only) + Interests + other bank dues as on 16.02.2022 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of the payment. The borrower's attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Flat No. 82-B, First Floor, Shramik Kunj, Block-S.K, Sector-66, Noida, Gautam Buddha Nagar, U.P.-201301. Admeasuring 21.16 Sq.Mtrs.

East: Open to sky North: Flat No. 81-B Date: 25.04.2022 Place: NOIDA, U.P.

West: Passage & Entrance South: Toilet
Authorized Officer, Bank of Baroda

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of RANA MATERIAL HANDLING EQUIPMENTS PRIVATE LIMITED (CIN: U28130HR2010PTC039963) having its Registered Office at 261, FIRST FLOOR SECTOR-29, FARIDABAD, HARYANA-121002

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 02nd April, 2022 to enable the company to change its Registered Office from "State of Haryana" to the "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) or by filing a written complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Aiyodhya Bhawan, CGO Complex, New Delhi-110003 within fourteen days (14) from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:- 261, FIRST FLOOR SECTOR-29, FARIDABAD, HARYANA-121002

For on behalf of Applicant
RANA MATERIAL HANDLING EQUIPMENTS PRIVATE LIMITED
Sd/-
PRAMOD KUMAR SHISHODIA (DIRECTOR)
Date : 27.04.2022
Place : Faridabad DIN : 02670900

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
600/1, University Road, Near Hanuman Setu Mandir, Lucknow 226007
(Area of Jurisdiction-Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION
O.A.No. 1065/2018 Date: 07/02/2022
[Summons to defendants under Section 19 (3) of the Recovery of Debts and Bankruptcy Act 1993 read with rules 12 and 13 of The Debts Recovery Tribunal (Procedure And Rules) 1993]

Original Application No: 1065 of 2018
Indian Bank VersusApplicant
Deepak Agarwal and AnotherDefendants To,

- Deepak Agarwal, S/o Shri, Ashok Agarwal, R/o House No. 268/41, Near Town Hall Public, Near Tilak Nagar, Lucknow
- Ashutosh Agarwal, S/o Late Shri Prakash Chandra Agarwal, R/o House No. 255/143, Kundari, Rakabganj, Lucknow

In the above noted application you are required to file reply in Paper Book Form in Two sets along with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 13.05.2022 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal
Lucknow

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
600/1, University Road, Near Hanuman Setu Mandir, Lucknow 226007
(Area of Jurisdiction-Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION
O.A.No. 1404/2018 Date: 05/04/2022
[Summons to defendants under Section 19 (3) of the Recovery of Debts and Bankruptcy Act 1993 read with rules 12 and 13 of The Debts Recovery Tribunal (Procedure And Rules) 1993]

Original Application No: 1404 of 2018
Indian Bank VersusApplicant
M/S SUSHITRA SAREES & OTHERSDefendants To,

- M/S SUSHITRA SAREES, HAVING ITS OFFICE AT: SHOP NO. UGF 39-44, ANSAL CITY CENTRE, BEHIND TULSI THEATRE, HAZRATGANJ, LUCKNOW- 226001, THROUGH ITS SOLE PROPRIETOR: MR. ARUN KUMAR,
- ARUN KUMAR, S/O LATE SHRI GAYA PRASAD, R/O HOUSE NO. 538 KA/26, TRIVENI NAGAR- 1, SITAPUR ROAD, LUCKNOW-226020
- MOHD ARIF, S/O MR. YASEEN, R/O HOUSE NO. DS 513, SITAPUR ROAD YOJNA, THEDIPULIA, LUCKNOW-226021

In the above noted application you are required to file reply in Paper Book Form in Two sets along with documents and affidavit (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 27/05/2022 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal
Lucknow

Form No. 5
DEBTS RECOVERY TRIBUNAL AT LUCKNOW
600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007
(Jurisdiction- Part of U.P.)

Summons for filing Reply & Appearance by Publication
O.A. No. 864 of 2020 Next Date: 28.07.2022
[Summons to defendant under Section 19(4) of the Recovery of Debts due to the Banks and Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal Procedure Rules, 1993]

Union Bank of India (e-Andhra Bank),Applicant
Gomti Nagar Branch, Lucknow Versus
M/s Zenith Biomed Inc. and OthersDefendants To,

Defendant No.

- M/S Zenith Biomed Inc. Proprietorship Concern, GF 01, Ground Floor, Plot No. 6 at Nath Bhawan, 7-Dalibagh, Raja Ram Mohan Rai Marg, Lucknow-226001.
- Mr. Nadeemuddin Ahmad S/o Dr. Zamrudin Ahmad R/o House No. 3/200, Vikas Khand, Gomti Nagar, Lucknow-226010.
- Also At: GF 01, Ground Floor, Plot No. 6 at Nath Bhawan

12 जनसत्ता, 28 अप्रैल, 2022



UJJAIN

SMALL FINANCE BANK

दूसरा तल, जीएफटीडी भवन सी-7

सेक्टर 3 नोएडा (उ.प्र.) 201301

कच्चा सूचना (अचल संपत्तियों के लिए) [नियम-8(1)]

पूँजि, उज्जयिन स्माल फाइनेंस बैंक लि. का प्रतिष्ठित अधिकारी होने के नाते अधोहस्ताक्षरी ने वित्तीय सम्पत्तियों के प्रतिप्रीतिपूर्ण व पुनर्निर्माण तथा प्रतिप्रीति व्यवय के प्रदर्शन अधिनियम, 2002 और अधिनियम व्यवय (प्रदर्शन) के नियमों, 2002 के नियम 3 के साथ पड़ता धारा 13(12) के अधीन प्रत्यक्ष संपत्तियों का प्रयोग करते हुए कथित नोटिफ के प्राप्त होने को निधि से 60 दिनों के भीतर नोटिफ में खिंतन रहित को अनुपपत्ति के लिए कर्जदार/रेहनकर्ता को अपेक्षित करते हुए नाते नाते खीने खिंतन विधियों को कर्जदार/रेहनकर्ता को दिखाने नोटिफ जतन किया गया है।

कर्जदार/रेहनकर्ता, सह-कर्जदार/रेहनकर्ता व सह-कर्जदार द्वारा राशि को अनुपपत्ति करने में असफल रहने पर कर्जदार/रेहनकर्ता, सह-कर्जदार/रेहनकर्ता व सह-कर्जदार व सामान्य तौर पर जनता को एतद्वारा सूचित किया जाता है कि अपेक्षितहस्ताक्षरी ने प्रतिप्रीति प्राप्त प्रदर्शन नियमों, 2002 के नियम 8 के साथ पड़ते हुए प्रत्यक्ष अधिनियम को धारा 13 के उप-धारा (4) के अधीन प्रत्यक्ष संपत्तियों का प्रयोग करते हुए प्रत्यक्ष खतले के अंतर्गत खीने खिंतन विधियों को नाते नाते खीने खिंतन सम्पत्तियों का प्रतीकस्थल कच्चा जतन किया है।

कर्जदार/रेहनकर्ता, सह-कर्जदार/रेहनकर्ता व सह-कर्जदार के ध्यान में लाया जाता है कि कथित अधिनियम को धारा 13 को उपधारा (8) के प्रावधानों के अंतर्गत प्रतिप्रीति सम्पत्तियों को संचयने के समय उपलब्ध है।

कर्जदार/रेहनकर्ता, सह-कर्जदार/रेहनकर्ता व सह-कर्जदार को विशेष तौर पर व अन्य जनता को सामान्य तौर पर कथित नीचे खिंतन सम्पत्तियों के साथ लेन-देन करने से एतद्वारा सूचना किया जाता है और कथित सम्पत्तियों के साथ कोई भी लेन प्रत्येक खतले के अंतर्गत खाते नीचे खिंतन राशि के अन्वय व्यवय व अन्य प्रचार-वर्षा के लिए उज्जयिन स्माल फाइनेंस बैंक लि. के प्रचार के अधीन होगा।

कर्जदार/सह-कर्जदार/रेहनकर्ता के नाम	अचल संपत्तियों का विवरण	दिनांक नोटिफ की तिथि	कच्चा सूचना की तिथि	दिनांक नोटिफ के अनुसार जारी
श्री केशू नारायण काका पुत्र दुर्गा कल्याण काका पुत्र श्रीमती अमर काका श्रीमती अरविष काका, उमरावगिरा: प्लॉट नं. 25-64, बरौदा रोड, क्षेत्र-5, लखनपुर, कच्छ-360200 और श्री ई. विठ्ठलराव को उमराव कल्याण को श्री केशू नारायण काका पुत्र दुर्गा कल्याण काका पिताजी 30/64-03, उमराव रोड, क्षेत्र-5, लखनपुर, कच्छ-360200 एवं श्री विमली पुत्र निहार, क्षेत्र, लुनसुकरा, पुर्व-203001, जमा खाता नं. 2236216180000000	कथित पक्कावा कालिनी, पंचा चेवराई, तहसील सांभर, जिला जयपुर में स्थित प्लॉट नं. 367-8 (प्लॉट नं. 367 का हिस्सा) और पक्का 1450 वर्ग फुट पर स्थित प्लॉट नं. 367 के सभी अधिखंड और; क्षेत्रांक: पुर्व: 40 फुट चौड़ी दक्षिण: एकड़: प्लॉट नं. 368, उत्तर: 40 फुट चौड़ी दक्षिण: प्लॉट नं. 367 का हिस्सा।	31.07.2021	25.04.2022	17,81,431/- रु. श्री 29.07.2021 को देय है व उस पर ब्याज।

दिनांक: 27.04.2022

स्थान: जयपुर

प्रतिकृत अधिकारी

		दिल्ली जल बोर्ड: रा.रा. क्षेत्र दिल्ली सरकार					
		कार्यालय: मुख्य अभियंता (एम)-5 कार्यपालक अभियंता (टी) एम-5 कमरा सं. 312, वरुणालय फेज-1, झण्डेवाला, दिल्ली-110005					
सक्षिप्त प्रैस एनआईटी सं. 04(2022-23) एम-5							
क्र.सं.	कार्य का विवरण		निविदा राशि	धरो राशि (एकड़)	निविदा शुल्क (आवृत्ति)	निविदा जारी की तिथि/ निविदा आईडी	निविदा प्राप्ति की अंतिम तिथि/समय
1.	ईई(एम)-22 के अंतर्गत राम नगर बोर्ड की सीवेज प्रणाली के रखरखाव के लिये 37 नगर सीवर गैंग वेल्डरों का हाथरौ।		रु. 85000/-	रु. 500/-	निविदा 26.4.2022	2022_DJB_221110-1	4.5.2022 के 3.00 बजे अप. तक
2.	ईई(एम)-22 के अंतर्गत कुरुल नगर बोर्ड की सीवेज प्रणाली के रखरखाव के लिये 38 नगर सीवर गैंग वेल्डरों का हाथरौ।		रु. 87300/-	रु. 500/-	निविदा 26.4.2022	2022_DJB_221110-2	4.5.2022 के 3.00 बजे अप. तक
इस संदर्भ में अधिक विवरण वेबसाईट https://govtprocurement.delhi.gov.in पर देखें।							
पी.आर.ओ. (जल) द्वारा जारी विज्ञा. सं. जे.एस.बी. 63 (2022-23)							
हस्ता:- (सहाय्यीक निर) कार्यपालक अभियंता (टी) एम							
“कोरोना रोके; मास्क पहनें; शारीरिक दूरी का पालन करें; हाथों को स्वच्छ रखें”							

 एचडीबी फाइनेंशियल सर्विसेज
पंजीकृत कार्यालय : "एचडीबी", द्वितीय तल, नई गार्डन रोड, नरसैणग, अहमदाबाद-380009 शाखा कार्यालय : भवन सं. 59, प्रथम एवं द्वितीय तल, पंचकुवर्ग नगर, पंचकुवर्ग रोड, अहमद नगर, अहमद मेट्रो, नई दिल्ली-110001
सर्फेसी अधिनियम, 2002 की धारा 13(2) के तहत मांग सूचना आप अंगोश्लिखित कर्जदारों, सह-कर्जदारों तथा जमानतियों में अपनी अचल संपत्तियों (प्रतिभूतिपूर्ण) की गिरी रखकर एचडीबी फाइनेंशियल सर्विसेज से ऋण/वित्तीय सुविधाएँ ग्रहण कीं और उनके पुनर्भुगतान में चुकी हैं। आपको कर्ष के परिणामस्वरूप ऋण को नग्न-पंजीमगीन ऋण के रूप में वर्गीकृत कर दिया गया। तत्पश्चात कमनी ने प्रतिभूति हित अधिनियम, 2002 की वित्तीय आस्तियों तथा प्रवर्तन के प्रतिभूतिकरण एवं पुनर्निर्माण (अधिनियम) की धारा 13(2) के तहत, शारीक विषय-सामग्री प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के साथ पठित अधिनियम की धारा 13(2) के अनुसार इसके साथ प्रकाशित किये जा रहे हैं और आपके पास वैकल्पिक सेवा के रूप में मांग सूचना निर्गत की है। कर्जदारों, सह-कर्जदारों, ऋण खाता सं., ऋण की राशि, धारा 13(2) के तहत मांग सूचना, तिथि, सूचना में दावाकृत राशि, एनपीए तिथि तथा प्रतिभूतियों का विवरण नीचे दिया गया है :
क्र. 1) कर्जदार/सह-कर्जदार/जमानती का नाम एवं पता; 2) ऋण खाता संख्या; 3) ऋण की राशि; 4) प्रतिभूतियों का विवरण; 5) मांग सू. सूचना की तिथि; 6) उत्पत्तिकृत राशि रु. में; 7) कच्चा करने की तिथि
1. कर्जदार और सह-कर्जदारों का नाम: भावना इंडीनियरिंग वर्क्स – सी –25 सेक्टर –10, नोएडा नोएडा –201301 उत्तर प्रदेश – देवकी देवी – 9-ए, डी –1 अरावली अपार्टमेंट, सेक्टर– 52 नोएडा-201301 उत्तर प्रदेश, – आगरा सिटी – 1/9 अरावली अपार्टमेंट, सेक्टर–52 नोएडा– 201301 उत्तर प्रदेश; ऋण खाता संख्या 4675062; ऋण राशि: रु. 65629609 (रुपये छैठ्ठा लाख साठस हजार नौ सौ उन्नाहर मात्र) मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 4901269 (रुपये उन्नाच लाख छह हजार दो सौ उन्नाहर मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ। एनपीए दिनांक: 04.03.2022; प्रतिभूति का विवरण: सम्यक्त प्लॉट नंबर 25 काली रोड नो. 10 गौतमबुद्ध नगर नोएडा 3-ए. – 201301 का समस्त भाग, माप 114 वर्ग मीटर, मैसर्स भावना इंडीनियरिंग वर्क्स के स्वामित्व में इसके प्रोपराइटर श्री आराम सिंह के माध्यम से, ट्रांसफर डीड सह सेल डीड नंबर 979 दिनांक 15.02.2011 को सब रजिस्ट्रार 1 नोएडा के साथ पंजीकृत, संपत्ति की सीमा:- पूर्व – प्लांट बी –26, पश्चिम – प्लांट सी –24, उत्तर– सरसक, दक्षिण– प्लांट सी –8
2. कर्जदार और सह-कर्जदारों का नाम: प्लेनेट गार्मेन्स प्राइवेट लिमिटेड के-21 भूतल लागत नगर-11, दिल्ली-110024 दिल्ली और साथ ही-सी-2 भूतल गुलामाह पाक पीछे का भाग भूतल दिल्ली दिल्ली-110049- भूतल खाना- बी-2/2336 वर्सत कुंज दिल्ली-110070 दिल्ली-अनर खाना-बी-2/2336 वर्सत कुंज दिल्ली-110070 दिल्ली-रोला खाना-2336, सेक्टर-बी पकिट-2 ग्रीनलेड अपार्टमेंट वर्सत कुंज दक्षिण पश्चिम दिल्ली दिल्ली-110070 दिल्ली; ऋण खाता संख्या 2862396(12780163; ऋण राशि: रु. 16200000/- (रुपये एक करोड़ बाइस लाख मात्र) ऋण सूचना: 06/04/2022; दावा की गई राशि: रु. 21000000/- (रुपये एककौस लाख मात्र) ऋण खाता संख्या 12780163 द्वारा, मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 13247753 (रुपये एक करोड़ बीस लाख सैतासह हजार सात सौ निरगुन मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, साथ में आकस्मिक ब्याज, लागत और शुल्क आदि के साथ। एनपीए तिथि: 04.03. 2022; प्रतिभूति का विवरण: संचित नंबर बी-3 ग्रांडेफ फ्लोर पीछे का भाग गुलामोहर पार्क दिल्ली –110049 का समस्त भाग, क्षेत्रफल 125.41 वर्ग मीटर, श्री अनर खाना और राजीव खाना के स्वामित्व में। सेल डीड नंबर 2574 दिनांक 03.12.2012 के तहत सब रजिस्ट्रार एसआर वीए बीबी खास दिल्ली के साथ पंजीकृत। संपत्ति की सीमा:- पूर्व – प्लांट बी –2 पश्चिम – प्लांट बी –4, उत्तर– पश्चिम, दक्षिण– लेन
3. कर्जदार और सह-कर्जदारों का नाम: अन्तार इस्टर्नजी, प्लांट नंबर एफ-605, एसजीएम नगर, एनआईटी, फरीदाबाद फरीदाबाद-121001 हरियाणा – और साथ ही संचित प्लॉट 3ई-50 (माप 233 वर्ग मी) – टानरशिर फरीदाबाद, फरीदाबाद फरीदाबाद-121001 – निरन्तर सिंह भागिया – मकान नं- 3ई-50, निक्टर गौरी बाबा निकेतन स्कूल, फरीदाबाद, फरीदाबाद-121001 हरियाणा – तननवीस सिंह – मकान नंबर –3 ई –50, गौरी बाबा निकेतन स्कूल के पास, फरीदाबाद फरीदाबाद-121001 हरियाणा, ऋण खाता संख्या 14740998; ऋण राशि: रु. 8879545 (रुपये अठ्ठासी लाख उन्नासी हजार पांच सौ नौतासी मात्र) मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 7222086 (रुपये बाइस लाख बाईस हजार दसह हिरासी मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ। एनपीए दिनांक: 04.03.2022; प्रतिभूति का विवरण: संचित नंबर बी-3 ग्रांडेफ फ्लोर पीछे का भाग गुलामोहर पार्क दिल्ली –110049 का समस्त भाग, क्षेत्रफल 125.41 वर्ग मीटर, श्री अनर खाना और राजीव खाना के स्वामित्व में। सेल डीड नंबर 2574 दिनांक 03.12.2012 के तहत सब रजिस्ट्रार एसआर वीए बीबी खास दिल्ली के साथ पंजीकृत। संपत्ति की सीमा:- पूर्व – प्लांट बी –2 पश्चिम – प्लांट बी –4, उत्तर– पश्चिम, दक्षिण– लेन
4. कर्जदार और सह-कर्जदारों का नाम: सुभाष फुटवेयर, डबल्यूजेड-17, पहली मंजिल, गाँव तिहाड़ नई दिल्ली, दिल्ली नई दिल्ली दिल्ली दिल्ली-110018 दिल्ली, अरुण सखुजा – डबल्यूजेड-17, पहली मंजिल, गाँव तिहार गाँव तिहाड़ नई दिल्ली – 110043 सीता सचदेवा – डबल्यूजेड-17, पहली मंजिल, गाँव तिहाड़ नई दिल्ली, दिल्ली नई दिल्ली दिल्ली – 110018 – सीताली सचदेवा – डबल्यूजेड-17, पहली मंजिल, गाँव तिहाड़ नई दिल्ली दिल्ली – 110018; ऋण खाता संख्या 5178311; ऋण राशि: रु. 3800000 (रुपये अठ्ठासी लाख मात्र) मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 को रु. 4023966 (रुपये अठ्ठासी लाख बीसह हजार नौ सौ अठ्तर मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, साथ में आकस्मिक ब्याज, लागत और शुल्क आदि, एनपीए दिनांक: 03.06.2021; प्रतिभूति का विवरण: भुरगी लाल खोरा गाँव तिहाड़ नई दिल्ली 110014 में स्थित खाना संख्या 1575 में स्थित प्लांट नंबर डबल्यूजेड – 17 फ्लट फोर पूर्वी भाग वाली संपत्ति का समस्त हिस्सा, माप 105 वर्ग गज, श्रीमती संगीता सचदेवा और श्रीमती सोनीता सचदेवा के पास
5. कर्जदार और सह-कर्जदारों का नाम: प्रमोद कुमार – म.नं. 234 अदारी कालिनी बिहारगिरा उत्तर निमग रोड बिरयनगर गाजियाबाद –201009 उत्तर प्रदेश और साथ ही – खसर नं 158 परगना लेला डूडहेरा, गाजियाबाद-201009 – भिन्दू कुमार – म.नं. 234, अदारी कालिनी, बिहारगिरा, उत्तर निमग रोड, बिरयनगर, गाजियाबाद –201009 उत्तर प्रदेश विमला देवी – म.नं. 234, अदारी कालिनी, बिहारगिरा, उत्तर निमग रोड, बिरयनगर, गाजियाबाद –201009 उत्तर प्रदेश – संजय किराना स्टोर – जल निमग रोड, शान्ति नगर, गाजियाबाद प्लॉट रोड, गाजियाबाद-201001 उत्तर प्रदेश – विमला देवी – जल निमग रोड, शान्ति नगर, गाजियाबाद-201001 उत्तर प्रदेश, – संदीप कुमार, संजय किराना स्टोर शानि नगर बिहारगिरा उत्तर निमग रोड प्लाट विजय नगर एनएच 24 गाजियाबाद उत्तर प्रदेश –201001; ऋण खाता संख्या 2862402 और (7103491); ऋण खाता संख्या 2862402 द्वारा रु. 100000/- (रुपये एक लाख मात्र) और ऋण खाता संख्या 14179067 द्वारा रु. 426038/- (रुपये चार लाख छब्बसह हजार अठ्ठासी मात्र) तथा ऋण खाता संख्या 7103491 द्वारा रु. 2245000/- (रुपये बाईस लाख सैतासह हजार मात्र), मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 2958126 (रुपये उन्नीस लाख अठ्ठावन हजार एक सौ छब्बसह मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ, एनपीए दिनांक: 03.10.2021; प्रतिभूति का विवरण: पुरानी लाल खोरा गाँव तिहाड़ नई दिल्ली 110014 में स्थित खाना संख्या 1575 में स्थित प्लांट नंबर डबल्यूजेड – 17 फ्लट फोर पूर्वी भाग वाली संपत्ति का समस्त हिस्सा, माप 105 वर्ग गज, श्रीमती संगीता सचदेवा और श्रीमती सोनीता सचदेवा के पास
6. कर्जदार और सह-कर्जदारों का नाम: हिजिट्रस साउंड टेक्नोकी – नंबर –15/16 महावीर एन्क्लेव निलोटी एक्सटेंशन नई दिल्ली दिल्ली –110041 दिल्ली – ज्योति खसुजा – डबल्यूजेड –25 अरसलत पुर जक पुरी नई – दिल्ली दिल्ली दिल्ली – 110058 – तनिष सखुजा – एफएफ संचित नगर-डबल्यूजेड-25, खसल नगर-23 में से, पुनीता लाला डोग आबदी 1908-1909 गंग अरसल पुरी सी-1-जंकपुरी नई दिल्ली दिल्ली – 110058; ऋण खाता संख्या 4297291; ऋण राशि: रु. 2715149 (रुपये सत्तरसह लाख पंदर हजार सात सौ उन्नास मात्र) मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 3283347 (रुपये बीस लाख तिरसह हजार तीन सौ सैतासी मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ। एनपीए दिनांक: 03.11.2020; प्रतिभूति का विवरण: संचित पहली मंजिल, संख्या डबल्यूजेड-25 माप 67 वर्ग मीटर खसर नंबर 23 का समुपग्रह भाग, गाँव अरसलतपुर, सी-1 जंक पुरी, दिल्ली के 1908-1909 की पुरानी लाइलाहा आबादी में स्थित। बंधक दिनांक 08-10-2015 के अनुसार दस्तावेज संख्या 14772. संपत्ति की सीमा: पूर्व:- अन्य संपत्ति, पश्चिम – प्रवेश – सरसक – 30 फीट चौड़ा, उत्तर:- संचित संपत्ति, दक्षिण:- अन्य संपत्ति
7. कर्जदार और सह-कर्जदारों का नाम: उमा चरित्वरस सोसाइटी – नीचा चण्णोला ग्रेटर नोएडा गौतम बुद्ध नगर ग्रेटर नोएडा –201308 उत्तर प्रदेश – और साथ ही – खसर नं.-243इ, गाँव- सनुपुर, परगना दारी, तहसील एवं जिला गौतम बुद्ध नगर, ग्रेटर नोएडा-201308 – ब्रह सिंह भौरी – डी-158 मात्र-1 जीबी नगर ग्रेटर नोएडा-201308 उत्तर प्रदेश, संचित देवी-डी-158 मात्र-1 जीबी नगर ग्रेटर नोएडा-201308 उत्तर प्रदेश; ऋण खाता संख्या 5642088; ऋण राशि: रु. 5000000 (रुपये पचास लाख मात्र) मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 3845577 (रुपये अठ्ठासी लाख पैंतासीस हजार पांच सौ सत्तरह मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ, एनपीए दिनांक: 03.09.2021; प्रतिभूति का विवरण: परगना दारी, तहसील और जिला गौतमबुद्ध सिंह नगर, उ.प्र. में स्थित खसल नगर –243इ में 421.65 वर्ग मीटर प्लॉट के संचित वाले भूखंड का समस्त भाग, बिनी विलख के अनुसार दस्तावेज संख्या –5165 , पुरसक संख्या –1, खंड संख्या-190, प्लॉ 183-190 दिनांक 30-7-1999 को उप पंजीकृत-गौतम बुद्ध सिंह नगर में पंजीकृत और ब्रह सिंह भट्टी की वास्त में दाव। संपत्ति सीमा:- पूर्व:- सड़क, पश्चिम:-अन्य संपत्ति, उत्तर:-अन्य संपत्ति, दक्षिण:-अन्य संपत्ति
8. कर्जदार और सह-कर्जदारों का नाम: श्री राम मेटल डेकोरेशन प्रॉपर्टी नं. 2, पथर मार्केट शीतला माता रोड, ज्येल्व गार्डन के पास, गुडगाँव गुडगाँव-122001 हरियाणा और इसके अलावा – प्लांट नंबर 1, क्षेत्र माप 354 वर्ग गज, खसर मु. नं. 29, किला नं. 22/2 वाका भौती गाँव, तहसील गुडगाँव-कमनशेरी हरी मकान नं-1681, जवाहर कालिनी, फरीदाबाद फरीदाबाद एनआईटी फरीदाबाद हरियाणा – 12100, राज राती नं-1681, जवाहर कालिनी, फरीदाबाद, एनआईटी फरीदाबाद हरियाणा – 121001 – सुशील कुमार – दुकान नंबर 2 पथर बाजार शीतला माता रोड, ज्येल्व गार्डन के पास, गुडगाँव गुडगाँव हरियाणा – 122001; ऋण खाता संख्या 7383022; ऋण राशि: रु. 2035222/- (रुपये बीस लाख बीसह हजार पांच सौ बाईस मात्र) मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 1979094 (रुपये उन्नीस लाख उन्नासी हजार और बीनबस मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ। एनपीए दिनांक: 02.02.2022; प्रतिभूति का विवरण: प्लांट नंबर 1, क्षेत्र माप 354 वर्ग गज, खसर मु. नंबर 29 में से, किला नंबर 22/2, वाका भौती गाँव, तहसील बल्लभगढ़, जिला फरीदाबाद में स्थित – श्रीमती कमनशेरी के स्वामित्व में, बिनी विलख दिनांक 31.10.2006 और संचितपुत्र एन-रिस्ट्रार अह एमपीएस के कार्यालय में विधिवत पंजीकृत दस्तावेज नं 8308, बुद्ध नंबर कम, वॉल्यूम नंबर 0/2, पेज 5/41-42 पर, दिनांक 01/01/2006 को पंजीकृत। ऋण खाता – उत्तर – प्लांट नं. 84-85, दक्षिण – प्लांट नंबर 2, पूर्व-अन्य संपत्ति, पश्चिम – रस्ता 30 फीट।
9. कर्जदार और सह-कर्जदारों का नाम: शिव साई ट्रैडिंग कंपनी – खसर नं 51/18, 19/1,22/1,23,24 52/2/1,3/1 41 भूतल नई बस्ती गाँव बँकर नरेला दिल्ली-110044 दिल्ली राधेय्या शर्मा – मकान नंबर 63 बस्ती बँकर नरेला उत्तर पश्चिम दिल्ली दिल्ली दिल्ली – 110040 – विरपती कंदर वाना – मकान नंबर 63 उतर बस्ती बँकर दिल्ली – 110040। – सुरेश कुमार – मकान नं. 63 नई बस्ती बँकर, दिल्ली-110040 – हिमंती पंडित दिल्ली – 110040; ऋण खाता संख्या 7739786; ऋण राशि: रु. 2000000 (रुपये बीस लाख मात्र) मांग सूचना: 06/04/2022; दावा की गई राशि: 04.04.2022 तक रु. 1997545 (रुपये बीस लाख सत्तरह हजार पांच सौ सैतासी मात्र) और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ। एनपीए दिनांक: 02.02.2022; प्रतिभूति का विवरण: प्लांट नंबर 1, क्षेत्र माप 354 वर्ग गज, खसर मु. नंबर 29 में से, किला नंबर 22/2, वाका भौती गाँव, तहसील बल्लभगढ़, जिला फरीदाबाद में स्थित – श्रीमती कमनशेरी के स्वामित्व में, बिनी विलख दिनांक 31.10.2006 और संचितपुत्र एन-रिस्ट्रार अह एमपीएस के कार्यालय में विधिवत पंजीकृत दस्तावेज नं 8308, बुद्ध नंबर कम, वॉल्यूम नंबर 0/2, पेज 5/41-42 पर, दिनांक 01/01/2006 को पंजीकृत। ऋण खाता – उत्तर – प्लांट नं. 84-85, दक्षिण – प्लांट नंबर 2, पूर्व-अन्य संपत्ति, पश्चिम – रस्ता 30 फीट।
10. कर्जदार और सह-कर्जदारों का नाम: नीरज वरत – कोमल वरत (कानूनी उत्तराधिकारी के माध्यम से भूत) – ए 1/71 एकएफ पश्चिम पुरी दिल्ली –110063 साथ ही – 408/ए ए एफ एकएफ आनंद पर्वत – दिल्ली –110005 – रीति वरत (कानूनी उत्तराधिकारी) – ए 1/71 एकएफ पश्चिम पुरी दिल्ली –110063 – साथही – 408/4 ए एकएफ आनंद पर्वत – दिल्ली –110005 – भूति वरत (कानूनी वारिस) – ए 1/71 एकएफ पश्चिम पुरी दिल्ली –110063 – साथ ही – 408/4 ए एकएफ आनंद पर्वत दिल्ली-110005 – कोमल वरत ए 1/71 एकएफ पश्चिम पुरी – दिल्ली-110063; ऋण खाता संख्या 2021439; ऋण राशि: रु. 3671000/- (रुपये छहस लाख एकहतर हजार मात्र) मांग सूचना : 06/04/2022; दावा की गई राशि: रु. 2,339,031.52 (रुपये छहस लाख उन्नासीस हजार इकसस और पचास पचास मात्र) 05-अप्रैल-2022 तक और वास्तविक वसूली तक भावी संविदात्मक ब्याज, आकस्मिक ब्याज, लागत और शुल्क आदि के साथ। एनपीए दिनांक: 02.01.2022; प्रतिभूति का विवरण: संचित संख्या 408/4 ए, प्लॉ नं. 4, रामराज पब्लिक स्कूल के पास, आनंद पर्वत औद्योगिक क्षेत्र, दिल्ली-110005 का समस्त भाग, संपत्ति सीमा:- पूर्व:- अन्य, पश्चिम:-गती, उत्तर:-सर्विस लेन, दक्षिण:-अन्य

अतः कर्जदार/सह-कर्जदारों तथा जमानतियों को ऊपर उल्लिखित के अनुसार भावी व्याज सहित ऊपर उल्लिखित माँग राशि का इस सूचना की तिथि से 60 दिनों के भीतर पूरी रूप से भुगतान करने के लिए कहा जाता है जिसमें असफल होने पर अधोहस्ताक्षरी ऊपर उल्लिखित प्रतिभूतियों के प्रवर्तन हेतु अधिनियम के तहत कवायबी करने के लिए बाध्य होगा।

(प्रतिभूत आस्तियों को छुड़ाने के के लिए उपलब्ध समय-सीमा के परिप्रेक्ष्य में कर्जदार का ध्यान अधिनियम की धारा 13 को उपधारा (8) के प्रावधानों के और आकृष्ट किया जाता है।

कृपया ध्यान दें कि कथित अधिनियम की धारा 13(13) के अनुसार इस बीच आपको उपर्युक्त सम्पत्ति का हमारी सहमति के बिना विक्रय, पट्टे अथवा अन्य रूप में उपर्युक्त सम्पत्ति प्रतिभूतियों को हस्तान्तरित करने से निषिद्ध किया जाता है और अधिनियम की धारा 13(13) का कोई अनुपपालन कथित अधिनियम की धारा 29 के तहत दण्डनीय है।

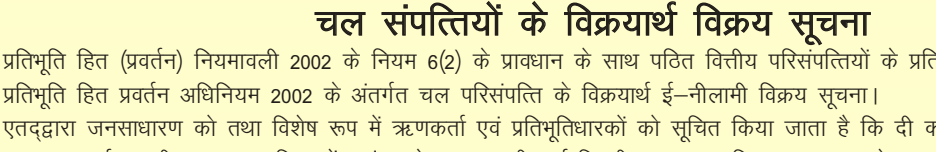
किसी पृष्ठलाभ के लिए कृपया सम्पर्क करें : श्री अरुण यादव, फोन : 9350538386 अथवा विकास आनन्द : 09711010384
स्थान : दिल्ली
तिथि : 27.04.2022
ह./- कृते एचडीबी फाइनेंशियल सर्विसेज लिमिटेड, अधिकृत प्राधिकारी

प्रप्र ए सार्वजनिक उद्घोषणा	
(भारतीय विद्याला तथा विद्यालया मंडल (स्वीच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14 के अंतर्गत)	
युनाय्ल्टफाम टैक प्रायव्हंट लिमिटेड क भागधारका क ध्यानाथ	
संबंधित विवरण	
1 कपोरिट व्यक्ती का नाम	युनोलेटफॉर्म टैक प्रायव्हंट लिमिटेड
2 कपोरिट व्यक्ती के निमाम की तिथि	1 मार्च, 2016
3 यह प्राधिकरण जिसके अंतर्गत कपोरिट व्यक्ती निर्माता/पंजीकृत है	कमनी रजिस्ट्रार - दिल्ली
4 कपोरिट व्यक्ती का कपोरिट पहचान संख्या/संमित देयता पहचान संख्या	U74999DL2016FTC291948
5 कपोरिट व्यक्ती के पंजीकृत कार्यालय तथा प्रधान कार्यालय का (पॉस्ट कोड है) पता	पंजीकृत कार्यालय: जी-41, तल महील, वेस्ट पटेल नगर, नई दिल्ली-110008 कपोरिट कार्यालय: 12, संत नगर, ईस्ट ऑफ कैलाश, नई दिल्ली-110065.
6 कपोरिट व्यक्ती के परिसमापन आरंभ होने की तिथि	25 अप्रैल, 2022
7 परिसमापक का नाम, पता, ईमेल पता, दूरभाष संख्या और पंजीकरण संख्या	नाम: मोह. नहिम खान पता- जी-41, तल महील, वेस्ट पटेल नगर, नई दिल्ली-110008 ईमेल पता: nazim@mnkassociates.com दूरभाष: +91-11-45095230 पंजीकरण संख्या IBBI/IPA-002/IP-N00076/2017-18/10207
8 दावे जमा करने की आंतिम तिथि	25 मई, 2022

एतद्वारा सूचित किया जाता है कि, युनोलेटफॉर्म टैक प्रायव्हंट लिमिटेड का स्वीच्छिक परिसमापन दि. 25 अप्रैल, 2022 को शुरू हो गया है।

एतद्वारा युनोलेटफॉर्म टैक प्रायव्हंट लिमिटेड के भागधारकों को निर्देश दिया जाता है कि, प्रविष्टि नं. 7 में वर्णित पते पर परिसमापक के पास 25 मई, 2022 तक या उसके पूर्व अपने दावे का प्रमाण जमा करें। प्राधान्यतावित्त क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते है. अन्य सभी भागधारक व्यक्तितार, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते है। दावे का 1 मूलतः आधार भागक प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ताक्षर/-
मोह. नहिम खान/
परिसमापक

 बी कांगड़ा को-ऑपरेटिव बैंक लिमिटेड
सी-26, कान्गुमिनी सेक्टर पंजा रोड, जकनपुरी, नई दिल्ली – 110058 फ़ोन : 011-25611041, 25611042, 25611043, 25611044 ई-मेल: leagal@kangrabank.com, legal@kangrabank.com वेबसाइट: www.kangrabank.com
[परिशिष्ट I I –ए] [नियम 6(2) का प्रावधान देखें] चल संपत्तियों के विक्रयार्थ विक्रय सूचना
प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 6(2) के प्रावधान के साथ ध्यान वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत चल परिसंपत्ति के विक्रयार्थ ई-नीलामी विक्रय सूचना। एतद्वारा जनासाधारण को तथा विशेष रूप में ऋणकर्ता एवं प्रतिभूतिकर्ताओं को सूचित किया जाता है कि दी कांगड़ा को-ऑपरेटिव बैंक लि. प्रमाण कार्यालय सी-29, सामुग्रीपथ केंद्र, पंजा रोड, जकनपुरी, नई दिल्ली-110058, प्रतिभूत ऋणदाता के पास दृष्टिकव्यूकृत निम्न विवरणित चल संपत्ति, जिसका मौलिक अधिखल दी कांगड़ा को-ऑपरेटिव बैंक लि. प्रतिभूत ऋणदाता के प्राधिकृत अधिकारी द्वारा ले लिया गया है, (संक्षेप खाते नीचे दिए गए संक्षिप्त विवरणों के अनुसार "जोई है जहां है", "जैसी है जो है" और "जहां जो कुछ भी है" आधार पर "ई-नीलामी द्वारा विक्रय (सर्फेसरी अधिनियम एवं नियमावली 2002 के अंतर्गत)" के माध्यम